

- (i) G.S.R. 26 published in Gazette of India dated the 7th January, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (ii) G.S.R. 347 published in Gazette of India dated the 18th March, 1967, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (iii) G.S.R. 348 published in Gazette of India dated the 18th March, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- [Placed in the Library. See No. LT-301/67.]
- (2) A copy of the Order published in Gazette of India dated the 5th April, 1967, issued by the President under section 51 of the Government of Union Territories Act, 1963, rescinding the Order dated the 3rd December, 1966, in relation to the Union Territory of Goa, Daman and Diu. [Placed in Library. See No. LT 302/67.]

RESULTS OF BYE-ELECTIONS

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): I beg to lay on the Table a copy of 'Results of Bye-elections held between January, 1965 and July 1966. [Placed in Library. See No. LT-303/67.]

NOTIFICATIONS UNDER COFFEE ACT, CARDAMOM ACT AND ESSENTIAL COMMODITIES ACT.

Shri Shafi Qureshi: I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (3) of section 48 of the Coffee Act, 1942:—
- (i) The Coffee (Third Amendment) Rules, 1966, published

in Notification No. G.S.R. 1907 in Gazette of India dated the 17th December, 1966.

- (ii) The Coffee (Amendment) Rules, 1967, published in Notification No. G.S.R. 112 in Gazette of India dated the 28th January, 1967.

[Placed in the Library. See No. LT-304/67.]

- (2) A copy each of the following Notifications under sub-section (3) of section 33 of the Cardamom Act, 1955:—

(i) The Cardamom (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 1821 in Gazette of India dated the 3rd December, 1966

(ii) The Cardamom (Third Amendment) Rules 1965, published in Notification No. G.S.R. 1822 in Gazette of India dated the 3rd December, 1966.

[Placed in the Library. See No. LT-305/67.]

- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Cotton Control (Second Amendment) Order, 1966, published in Notification No. S.O. 3607 in Gazette of India dated the 29th November, 1966.

(ii) The Cotton and Staple Fibre Textile Mills (Regulation and Working) Order, 1966, published in Notification No. S.O. 3956 in Gazette of India dated the 24th December, 1966.

[Placed in the Library. See No. LT-306/67.]